

(e). The information is being collected and to the extent available will be laid on the Table of the House.

[*Translation*]

Development of Rural Areas by IDBI

4321. SHRI HARI KEWAL PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India has selected ten blocks for the industrial development of rural areas;

(b) if so, the details of such blocks, and

(c) the reaction of the Government on the works executed in these blocks on experimental basis together with the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Industrial Development Bank of India (IDBI) has reported that it has selected ten blocks for industrial development in the rural areas. The names of such blocks and the State to which they belong are given as under:—

Name of the Block	State
Bheemgal	Andhra Pradesh
Gaya	Bihar
Rait	Himachal Pradesh
Dansal	Jammu & Kashmir

Name of the Block	State
Kothamangalam	Kerala
Boriguma	Orissa
Kishngarbhas	Rajasthan
Chaubepur	Utter Pradesh
Purulia	West Bengal
Kesla	Madhya Pradesh

(c) IDBI had initiated in 1983-84 an experimental programme for adopting ten selected blocks in different parts of the country for innovative experiments in the field of rural industrialisation. IDBI's support for block adoption programme was Rs. 3 lakhs per block per annum. The programme was concluded in June, 1991, as it was felt that by then the stage would have been set for self-sustained development. As on 31.3.1993, 2187 units had been set up in 10 blocks mentioned above channelising an investment of Rs. 226.04 lakhs and generating employment of 5845 persons.

IDBI has also reported that other agencies like National Bank for Agriculture and Rural Development (NABARD) and Small Industries Development Bank of India (SIDBI) are now implementing block adoption programmes.

Agreement with Air Taxi Operators

4322. SHRI RAM KRIPAL YADAV: SHRI AVTAR SINGH BHADANA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government had signed any agreement with the air taxi operators:

(b) if so, the main features thereof;

(c) the names of air taxi operators who violated the conditions of the agreement upto January 31, 1994; and

(d) the action taken by the Government against each of them?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) to (d). Do not arise.

[English]

Agreement with Lufthansa

4323. SHRI MOHAN SINGH (DEORIA):
SHRI SRIKANTA JENA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Air India has entered into any agreement with the Lufthansa Airlines thereby increasing Lufthansa's capacity to India;

(b) if so, the details thereof;

(c) the reasons thereof; and

(d) the loss likely to be suffered by the Air India in passenger traffic and foreign exchange earnings as a result thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM

NABI AZAD): (a) to (d). A proposal for enhancing the capacity between Germany and India is under negotiation between the two Governments.

[Translation]

Tea Board

4324. DR. SAKSHIJI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Tea Board has suffered losses during the last three years;

(b) if so, the reasons therefor; and

(c) the action taken by the Government to check these losses?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c). Tea Board is a statutory body set up under the provisions of Tea Act, 1953 to promote all round development of tea industry in India. Activities of Tea Board are therefore essentially developmental in nature and the Board does not undertake commercial activities. Thus question of losses incurred by Tea Board does not arise.

[English]

Cadre Review for Indian Civil Accounts Service

4325. SHRI C.K. KUPPUSWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether there had been three cadre reviews for Indian Civil Accounts Services since 1976 in the Depart-